

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 841-943/2007 in CIVIL APPEAL NO. 7647-7748 OF 2001

U.P.RAJYA KRISHI UTPD.MANDI PARHD.& ANR.

Appellant (s)

VERSUS

MUKESH KUMAR & ORS.

Respondent(s)

(With appln(s) for directions and office report )

With

I.A.No.841-943,1065-1166&1167-1269, I.A. No.1270 in I.A.No.1064 and I.A.No. 1271

in C.A. No.7691/2001, I.A. No.1272-1373, I.A.Nos.1374-1475 in C.A. No.7647-

7748/2001

(For directions and exemption from filing O.T. and clarification/modification of Court's order dated 31.1.2007 and office report)

With

I.A.No.379 in C.A.No.7558/2001, I.A.No.380 in C.A. No.7623/2001, I.A. No.382 in

C.A. No.7589/2001 & I.A.No.381 in I.A.No.378 in C.A. No.7545-7646/2001

(For clarification/modification of judgment dated 16.12.2005 and

clarification/modification of Court's order dated 19.9.2006 and

clarification/modification of order dated 31.1.2007 and directions and office report)

I.A.No.383-405 and I.a.No.1476-1498(Application for directions) in C.A.No.7545-

7646/2001 & C.A. No. 7647-7748/2001

SLP(C) No.5940/2007(With office report)

Date: 02/04/2007 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. Aarohi Bhalla, Adv.

Mr. Sunil Kumar Singh, Adv.

Ms. Sujata Kurdukar, Adv.

Mr. Munendra Kumar Singh, Adv.

Mr. S.K. Tripathi, Adv.

Mr. Goodwill Indeevar

For Respondent(s)

Mr. Anoop G. Choudhary, Sr. Adv.

I.A.No.841 -943

Mrs. June Chaoudhary, Sr. Adv.

Mr. M.P. Shorawala, Adv.

Mr. Vipin Kumar Saxena, Adv.

Ms. Jyoti Saxena, Adv.

Mrs. Shashi Kiran, Adv.

I.A.No.1065

Mrs. June Choudhary, Sr. Adv.

Ms. Jyoti Saxena, Adv.

Mr. Vipin Saxena, Adv.

Ms. Shashi Kiran, Adv.

Mr. M.P. Shorawala

Mr. Rishabh Sahu, Adv.

Ms. Hema Sahu, Adv.

Mr. C.L. Sahu, Adv.

Mr. Harinder Mohan Singh, Adv.

Mr. Shashindra Tripathi, Adv.

Ms. Shalini Daftar, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. D. Mahesh Babu, Adv.

Ms. Rachana Srivastava ,Adv

Mr. Raj Singh Rana ,Adv

I.A.No.380/2007

Mr. Kumar Parimal, Adv.

Ms. Aniruddha P. Mayee ,Adv

I.A.No.127201373/2007

Mr.Shail Kumar Dwivedi, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A.No.381 and 1270 of 2007

We recall our order dated 31.1.2007 and direct that these I.As. will be governed by I.A.No.378.

I.A.No.841-943,378/07andI.A.No.1064/2007,I.A.No/.1065-66,382/07

& 1271/2007

It is accepted at the Bar that the matter is covered by an order of this Court dated 19.9.2006 in I.A. Nos. 326-328 in C.A.Nos. 7555-7556 & 7607/2001 and other connected mattes. The said order shall govern these cases also.I.As. are disposed of.

I.A.No.380/97

It is accepted at the Bar that these cases are covered by an order of this Court dated 19.9.2006 in I.A.No.349-351 in C.A. 7626-7627/ & 7601/2001 and other connected mattes. The said order shall govern these cases also. I.A. is disposed of.

I.A.No.1272-1373/2007

It is stated that the applicant was appointed prior to 1.4.1996. He may,

therefore, if aggrieved by any order passed subsequent to the disposal of the

appeal in State of U.P.Vs. Neeraj

Awasthi & Ors.-2006 (1) SCC 667, avail the remedies available to him. I.As. are disposed of.

I.A.379/2007

The applicants having been promoted on 1.4.1996, their cases would be covered by an order of this Court dated 19.9.2006 in IA. 326-328. The said order shall govern this I.A. also. I.A. is disposed of.

I.A.No.383-405 and 1476-1498/2007

I.A.s are dismissed.

SLP(C) No. 5940/2007

It is accepted at the Bar that notice on the proforma respondent need not be served.

Two weeks' time is granted for filing counter affidavit. One week's time, thereafter, is granted to file reply. Put up for final disposal three weeks' hence.

(Meenu Sethi)

Court Master

(Pushap Lata Bhardwaj)

Court Master

Signed order is placed on the file

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

IA 841-943/2007

in

CIVIL APPEAL NO. 7647-7748 OF 2001

U.P. Rajya Krishi Utpd. Mandi Parhd.& Anr. ..Appellants

Versus

Mukesh Kumar & Ors.

..Respondent

With

I.A.No.841-943,1065-1166&1167-1269, I.A. No.1270 in  
I.A.No.1064 and I.A.No. 1271 in C.A. No.7691/2001,  
I.A.No.1272-1373, I.A.Nos.1374-1475 in C.A. No.7647-  
7748/2001

With

I.A.No.379 in C.A.No.7558/2001, I.A.No.380 in  
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I.A.No.381 in I.A.No.378 in C.A. No.7545-  
7646/2001

I.A.No.383-405 and I.A.No.1476-1498 in  
C..No.7545-7646/2001 & C.A.No.7647-7748/2001

O R D E R

I.A.No.381 and 1270 of 2007

We recall our order dated 31.1.2007 and direct that these

I.As. will be governed by I.A.No.378.

I.A.No.841-943, 378/07 and I.A.No.1064/2007,

I.A.No/.1065-66,382/07 & 1271/2007

It is accepted at the Bar that the matter is covered by an order of this Court dated 19.9.2006 in I.A. Nos. 326-328 in C.A.Nos.

7555-7556 & 7607/2001 and other connected matters. The said order shall govern these cases also. I.As. are disposed of.

...2/-

I.A.No.380/97

It is accepted at the Bar that these cases are covered by an order of this Court dated 19.9.2006 in I.A.No.349-351 in C.A. 7626-

7627/ & 7601/2001 and other connected matters. The said order shall govern these cases also. I.A. is disposed of.

I.A.No.1272-1373/2007

It is stated that the applicant was appointed prior to 1.4.1996. He may, therefore, if aggrieved by any order passed subsequent to the disposal of the appeal in State of U.P.Vs. Neeraj Awasthi & Ors.-2006 (1) SCC 667, avail the remedies available to him. I.As. are disposed of.

I.A.379/2007

The applicants having been promoted on 1.4.1996, their cases would be covered by an order of this Court dated 19.9.2006 in

IA. 326-328. The said order shall govern this I.A. also. I.A. is

disposed of.

I.A.No.383-405 and 1476-1498/2007

I.A.s are dismissed.

.....J.

[ S.B. SINHA ]

.....J.

[MARKANDEY KATJU]

New Delhi,

April 2, 2007